

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 37**

**IA 1690/2024 in C.P. (IB)/474(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **SES    ENERGY    SERVICES    INDIA**  
**PRIVATELIMITED**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1690/2024 in C.P. (IB)/474(MB)2022**

- 1) Mr. Rohit Gupta, Ld. Counsel for the Applicant and the Ld. Counsel for the Respondent No. 3 are present are present.
- 2) Mr. Amey Hadwale, Ld. Counsel for the Respondent No. 3 seeks some time to proceed further in the matter contending that the Arguing Counsel is pre-occupied in the Hon'ble High Court.
- 3) Stand over to 01.07.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**